

ITEM NO.1

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCONMT.PET.(C) Nos.930-933/2024 in SLP(C) Nos.6950-6953/2024

LABH SINGH

Petitioner(s)

VERSUS

K A P SINHA & ANR.

Alleged Contemnor(s) Respondent(s)

(IA No. 301843/2024 - APPLICATION FOR PERMISSION & IA
No.301844/2024 - EXEMPTION FROM FILING PAPER BOOKS)

Date : 28-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Mr. Arun Sharma, Adv.
Mr. Kamaldeep Kaur, Adv.
Ms. Shreshta Ragasandesh, AOR

For Respondent(s)

Mr. Gurminder Singh, AG Punjab
Mr. Vivek Jain, D.A.G.
Mr. Siddhant Sharma, AORMr. Tushar Mehta, SG
Mr. Lokesh Sinhal, Sr.AAG
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. We have heard the learned Advocate General, Punjab at a considerable length.
2. The affidavits filed by the Chief Secretary, Punjab and Director General of Punjab have also been perused.
3. Both the Officers are present online. We have interacted with them as well.
4. Mr. Tushar Mehta, learned Solicitor General of India is representing the State of Haryana. His view point has also been taken into consideration.

5. All that we wish to say, as of now, is that we are not satisfied with the efforts so far made by the Government of Punjab towards compliance of our orders, especially the order dated 20-12-2024.

6. However, having regard to the assurance given by learned Advocate General and both the officers, we are inclined to grant more time to take appropriate steps in furtherance of the directions issued from time to time. In this regard, it is further clarified that if the State of Punjab requires any assistance, we direct the Union of India to provide the requisite logistical support to the authorities of the State of Punjab for the purpose of compliance of our directions.

7. Post the matter on 31-12-2024.

8. The Chief Secretary and the Director General of Punjab, both, will file their respective compliance affidavits a day before the next date of hearing.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSTT. REGISTRAR(NSH)